

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2527**  
(TO BE ANSWERED ON 10.08.2023)

**GRIEVANCES RELATING TO CIVIL SERVICES EXAM**

**2527 SHRI DEEPENDER SINGH HOODA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has received complaints/taken cognizance of the widespread complaints by the aspirants of the Civil Services exam regarding faulty questions, Multiple correct answer choices for a question, possibility of leakage of question papers and language issue in the CSAT exam;
- (b) the steps taken by Government to identify and rectify such complaints;
- (c) whether Government proposes to grant age relaxation to the aspirants who lost an attempt due to Covid pandemic and subsequent lockdown; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): The Civil Services Examination (CSE) is conducted annually by the Union Public Service Commission (UPSC) in accordance with the CSE Rules notified by the Government. The dates and the places for conducting the Preliminary Examination and Main Examination of CSE are fixed and notified by the Commission. The Civil Services (Preliminary) Examination, 2023 has been conducted by the Commission on 28.05.2023 and the results declared on 12.06.2023 wherein adequate number of candidates (i.e. 14,624) have been declared qualified. Some unsuccessful candidates of the Civil Services (Preliminary) Examination, 2023 have approached courts of law. The OA No. 1782/2023 filed before the learned CAT, Principal Bench, New Delhi has been dismissed vide order dated 03.08.2023 while the Writ Petition No. 8626/2023 is currently under adjudication before the Hon'ble High Court of Delhi.

(c) & (d): Based on the judgments passed by the Hon'ble Supreme Court in the writ petitions filed by some CSE candidates and in light of the views expressed by the Department related Parliamentary Standing Committee, the matter has been duly considered in the Department of Personnel and Training and it has not been found feasible to consider any change in the existing provisions regarding number of attempts and age-limit in respect of the CSE.

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